

LISTED ON : 10.05.2016

BEFORE COURT

NO.: 9

ITEM NO.: 24

SECTION-IX
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 8519 OF 2006
WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NO.12 & ...

(Application for impleadment as petitioners filed by Ms. Jyoti Mendiratta, Advocate along with application for direction and some of the applicants in the application for impleadment are represented by Mr. Kaushal Yadav, Advocate also).

WITH

INTERLOCUTORY APPLICATION NO.13

(Application for permission to raise additional facts and grounds in I.A. No.12 filed by Mr. Kaushal Yadav, Advocate)

WITH

INTERLOCUTORY APPLICATION NOS.16 AND 17

(Application for intervention along with application for exemption from filing official translation respectively filed by Mr. Chandra Bhushan Prasad, Advocate)

WITH

INTERLOCUTORY APPLICATION NO.18

(Application for intervention along with application for directions filed by Mr. P.D. Sharma, Advocate)

WITH

INTERLOCUTORY APPLICATION NO.....

(Application for impleadment filed by Mr. Amit K. Nain, Advocate)

WITH

INTERLOCUTORY APPLICATION NO.....

(Application for exemption of Chief Secretary, Govt of Punjab from Personal Appearance filed by Mr. Kuldip Singh, Advocate)

WITH

INTERLOCUTORY APPLICATION NO.19

(Application for impleadment along with application for directions filed by Mr. Avinash Kumar, Advocate)

WITH

INTERLOCUTORY APPLICATION NO.20

(Application for impleadment along with application for stay filed by Mr. Rameshwar Prasad Goyal, Advocate)

AND

CONTEMPT PETITION (C) NO. 397 OF 2013

(Filed by Mr. Nirnimesh Dube, Advocate for the proposed impleading party)

AND

CONTEMPT PETITION (C) NO. D34470 OF 2013

(Filed by Mr. Ranjit B., Advocate)

..2/-

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WITH

INTERLOCUTORY APPLICATION NOS.1 AND 2

(Application for permission to file Contempt Petition along with application for exemption from filing official translation respectively)

AND

CONTEMPT PETITION (C) NO.549 OF 2014

(Filed by Ms. Vernika Tomar, Advocate)

WITH

INTERLOCUTORY APPLICATION NOS.1 AND 2

(Application for permission to file Contempt Petition along with application for exemption from filing official translation respectively)

WITH

INTERLOCUTORY APPLICATION NO.3

(Application for intervention filed by Ms. Vanshaja Shukla, Advocate)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NO. 8519 OF 2006

WITH PRAYER FOR INTERIM RELIEF

UNION OF INDIA

...PETITIONER

-VERSUS-

STATE OF GUJARAT & ORS.

...RESPONDENTS

OFFICE REPORT

The matters along with contempt petitions and applications above mentioned were listed before the Hon'ble Court on 19th April, 2016, when the Court was pleased to pass the following Order:-

" Vide order dated 08.03.2016 opportunity was given to the learned counsel appearing for the different States and Union Territories to take necessary instructions with regard to the compliance of the various interim orders passed by this Court from time to time, however, none of them have complied with our direction and filed affidavit in this regard. Therefore, we direct the Chief Secretaries of such States and Union Territories, who have not filed affidavits in compliance of our order dated 08.03.2016, to remain present personally before this Court on the next date of hearing to answer and explain as to why they have not complied with order dated 08.03.2016. However, Chief Secretaries of such States and Union Territories, who would file affidavit within two weeks from today, after serving a copy of the same in the office of

Mr. P.S. Patwalia, learned Additional Solicitor General, appearing for the Union of India, would be exempted from personal appearance. Mr. Patwalia is permitted to compile the data so given, summarise the same and submit a comprehensive action taken report with respect to different States and Union Territories.

Learned counsel appearing for the State of Chattisgarh is also directed to file reply to the contempt petition.

List on 10.05.2016."

..3/-

It is submitted for information of the Hon'ble Court that pursuant to aforesaid Order, Mr. Aniruddh P. Mayee, Advocate who is appearing for State of Chhattisgarh has not filed reply to the contempt petition (c) No. 549 of 2014 so far.

It is further submitted that Ms. Vanshaja Shukla, Advocate has filed an application for intervention along with vakalatnama/ appearance in contempt petition (c) No. 549 of 2014. The application is registered as Interlocutory Application No.3 and is being circulated before the Hon'ble Court.

It is further submitted that Mr. Kuldip Singh, Advocate has filed an application for exemption of Chief Secretary, Govt of Punjab from Personal Appearance with permission of the Hon'ble Court but he has not addressed the application to the Hon'ble Court. Since, the matter is on Board, the un-registered application is being circulated before the Hon'ble Court.

It is further submitted that Mr. Avinash Kumar, Advocate has filed application for impleadment along with application for directions. The application for impleadment is registered as Interlocutory Application No. 19. Both the applications are being circulated before the Hon'ble Court.

It is further submitted that Mr. Rameshwar Prasad Goyal, Advocate has filed application for impleadment along with application for stay. The application for impleadment is registered as Interlocutory Application No. 20. Both the applications are being circulated before the Hon'ble Court.

It is further submitted that pursuant to Court's Order dated 19.04.2016 compliance reports have been filed by State of Assam, State of Chhattisgarh, State of Goa, State of Gujarat, State of Karnataka, State of Jharkhand, State of Rajasthan, State of Manipur, State of Tamil Nadu, State of Maharashtra, State of Himachal Pradesh, State of Sikkim, State of Madhya Pradesh, State of Bihar, State of Arunachal Pradesh, State of Tripura, State of Uttar Pradesh, State of Haryana, State of Jammu & Kashmir, State of Meghalaya, Union Territory of Pondicherry, Government of NCT of Delhi, Union Territory of Andaman & Nicobar Islands, State of UT Chandigarh, Union Territory of Dadra & Nagar Haveli, State of Punjab. The affidavits are flagged as "L", "M", "N", "O", "P", "Q", "R", "S", "T", "U", "V", "W", "X", "Y", "Z", "AA", "BB", "CC", "DD", "EE", "FF", "GG", "HH", "II", "JJ" AND "KK" respectively and are being circulated before the Hon'ble Court.

It is lastly submitted that Mr.Guntur Prabhakar, Advocate has on 09.05.2016 filed affidavit on behalf of State of Andhra Pradesh with the permission of the Hon'ble Court and the same is being circulated before the Hon'ble Court.

Service of notice is complete in the SLP.

The matters above mentioned alongwith contempt petitions & applications are listed before the Hon'ble Court with this report.

Dated this the 9th day of May, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. P. Parmeswaran, Adv.
M/s. Suresh A. Shroff, Advs.
Mr. Munawwar Naseem, Adv.
Mr. S.N. Terdal, Adv.
Ms. Hemantika Wahi, Adv.
Ms. Jyoti Mendiratta, Adv.
Mr. S. C. Patel, Adv.
Mr. Kaushal Yadav, Adv.
Mr. Kamal Mohan Gupta, Adv.
Mr. Ashok Mathur, Adv.
Mr. Chandra Bhushan Prasad, Adv.
Ms. Vernika Tomar, Adv.
Mr. A. P. Mayee, Adv.
Mr. Nishant R. Katneshwarkar, Adv.
Mr. R.P. Goyal, Adv.
Ms. Vanshaja Shukla, Adv.
Mr. Avinash Kumar, Adv.
Mr.Guntur Prabhakar, Adv.

ASSISTANT REGISTRAR

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